

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-29-2020

Mulakh Khajan Tenents
Association & ors.

... Petitioner.

Versus

State of Goa & Ors.

... Respondents.

Shri Nigel Costa Frias, Advocate for the Petitioner.

Shri D. Pangam, Advocate General with Shri Deep Shirodkar,
Addl. Government Advocate for the Respondent Nos.1 to 4.

Shri Dattaprasad Lawande with Shri P. Dangui, Advocates for
the Respondent No.5.

Shri S. D. Lotlikar, Senior Advocate with Shri J. Karn,
Advocate for the Respondent No.7.

Shri A. D. Bhobe, Advocate for the Respondent No.11.

Shri P. Rao, Advocate for the Respondent Nos.10, 12, 13 and
14.

**Coram : Nutan D. Sardessai. &
Smt. M.S.Jawalkar, JJ.**

Dated : 31st July, 2020

P.C.:

Shri D. Lawande, learned Advocate for the respondent no.5 invited attention to the letter forming an integral part of the affidavit written to the Director of Mines and Geology, pursuant to the joint inspection undertaken by the Pollution Control Board regarding the pumping of the water from the mining pit of the concerned mines of the respondent no.14. Shri D. Pangam, learned Advocate General submits that he has knowledge of this letter only on receipt of the affidavit today. He submits that he would give necessary directions to the concerned officer to act appropriately and in that context seeks time till Monday to submit the status report.

2. Shri P. Rao, learned Advocate too seeks time to submit the report in that regard.

3. Stands over on 03.08.2020 at 2.30 p.m.

Smt. M.S. Jawalkar, J.

Nutan D. Sardessai, J.

MF/-